

ITEM NO.306

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.2782, 2939-2940 in 2782, 3023-3024 with 2469, 3030, 3032
in 2939-2940 in Writ Petition(s)(Civil) No(s). 202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(with appln. (s) for intervention, direction, exemption from
filing O.T., bringing on record addl.documents, interim directions
and permission to file addl.affidavit and permission)

WITH W.P.(C)NO.130/2011

(with appln.(s) for exemption from filing O.T. and office report)

Date : 31/10/2014 These applns./petn. were called on for hearing
today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv.(A.C.)
Mr.A.D.N.Rao, Adv. (A.C.)
Mr.Sidhartha Choudhary, Adv.(A.C.)

For Petitioner(s)

Mr.Prakash Kumar Singh, Adv.

For Respondent(s)
applicant(s)

Dr.A.M.Singhvi, Sr.Adv.
Ms.Ruby Singh Ahuja, Adv.
Mr.Ishaan Gaur, Adv.
For M/s.Karanjawala & Co.,Adv.

Mr.Haris Beeran, Adv.

Mr.P.K.Manohar, Adv.

Mr.Ravindra Srivastava, Sr.Adv.
Mr.Piyush Kumar, Adv.
Mr.Kunal Verma, Adv.
Mr.Abhishek Choudhary, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 12.12.2014 at 2.00 p.m.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar

ITEM NO.307

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.3610 & 3806 in 3610 in Writ Petition(s) (Civil) No(s).
202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS
(with appln. (s) for directions)

Respondent(s)

Date : 31/10/2014 These applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv.(A.C.)
Mr.A.D.N.Rao, Adv. (A.C.)
Mr.Sidhartha Choudhary, Adv.(A.C.)

For Petitioner(s)

For Respondent(s)/
applicant(s)

Ms.Punam Kumari, Adv.

Mr.A.P.Mayee, Adv.

Mr.Haris Beeran, Adv.

Mr.P.K.Manohar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter after eight weeks.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar

ITEM NO.308

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.No.3810 & 3806 in Writ Petition(s) (Civil) No(s). 202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS
(with appln. (s) for directions)

Respondent(s)

Date : 31/10/2014 This applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv. (A.C.)
Mr.A.D.N.Rao, Adv. (A.C.)
Mr.Sidhartha Choudhary, Adv. (A.C.)

For Petitioner(s)

For Respondent(s)
applicant(s)

Mr.Anand Varma, Adv.
Mr.R.M.Patnaik, Adv.

Mr.Shibashish Mishra, Adv.

Mr.Haris Beeran, Adv.

Mr.P.K.Manohar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Reply, if any, to I.A.No.3810 be filed in four weeks' time finally.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar

ITEM NO.309

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.3458-3460 in Writ Petition(s) (Civil) No(s). 202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(with appln. (s) for impleadment, exemption from filing O.T. and directions)

Date : 31/10/2014 These applns. were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE ARUN MISHRA

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv. (A.C.)

Mr.A.D.N.Rao, Adv. (A.C.)

Mr.Sidhartha Choudhary, Adv. (A.C.)

For Petitioner(s)

For Respondent(s)
applicant(s)

Mr.D.P.Chaturvedi, Adv.

Ms.Anuradha Mutatkar, Adv.

Mr.Abhishek Chaudhary, Adv.

Mr.Harshwardhan Jha, Adv.

Mr.Sidharth Sengar, Adv.

Mr.Haris Beeran, Adv.

Mr.P.K.Manohar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Reply, if any, to I.A.Nos.3458-3460 in a week's time.

(G.V.Ramana)
Court Master(Vinod Kulvi)
Asstt.Registrar

ITEM NO.310

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A.Nos.2771-2773 in I.A.NO.2079 in Writ Petition(s) (Civil)
No(s). 202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(with appln. (s) for impleadment, directions and exemption from
filing O.T.)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv.(A.C.)
Mr.A.D.N.Rao, Adv. (A.C.)
Mr.Sidhartha Choudhary, Adv.(A.C.)

For Petitioner(s)

For Respondent(s)/
applicant(s)

Dr.Rajeev Dhavan, Sr.Adv.
Mr.Dhruv Mehta, Sr.Adv.
For M/s.J.S.Wad & Co.,Adv.

Mr.A.P.Mayee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Pursuant to the directions issued by us on the last date of hearing, we are informed by learned counsel appearing for the State of Maharashtra that they have identified the alternative land that can be given to the applicant(s). However, Dr.Rajeev Dhawan, learned senior counsel, submits that a joint inspection requires to be conducted by both the parties. Therefore, he requests us to grant them two weeks' time from today to go for such joint inspection along with the officials of the State Government.

The request made by learned senior counsel appears to be reasonable. Therefor, the State or its authorities will indicate a possible date for joint inspection by the applicant(s) within a week's time from today.

The State Government is permitted to file its affidavit.

Call the matter on 12.12.2014 at 2.00 p.m.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar

ITEM NO.313

COURT NO.1

SECTION PIL

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s) (Civil) No(s). 202/1995

T.N. GODAVARMAN THIRUMULPAD

Petitioner(s)

VERSUS

UNION OF INDIA & ORS

Respondent(s)

(Office Report for directions along with letter dt.28.10.2014 received from Mr.M.K.Jiwrajka, Member Secretary of Central Empowered Committee)

Date : 31/10/2014 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE ARUN MISHRA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

Mr.Harish Salve, Sr.Adv.(A.C.)
Mr.A.D.N.Rao, Adv. (A.C.)
Mr.Sidhartha Choudhary, Adv.(A.C.)
Ms.Aparajita Singh, Adv.(A.C.)

For Petitioner(s)

For Respondent(s) Mr.P.K.Manohar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Notice on the letter dated 28.10.2014 to the Attorney General.

Ms.Aparajita Singh, learned counsel, is requested to assist this Court in these matters.

IN RE: Appointment of Regulator by the Central Government (Lafarge Judgment : I.A.No.1868)

List the matter on 14th November, 2014 at 2.00 p.m. along with W.P.(C)No.736/2014.

IN RE : CAMPA Fund matter (I.A.No.2143)

List on 28th November, 2014 at 2.00 p.m.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Asstt.Registrar